

DELHI JUDICIAL ACADEMY

Sector-14, Dwarka, New Delhi-110078

Ph. No. : 011-20892183, Fax No.: 011-28036687

Website: www.judicialacademy.nic.in, Email: dja@nic.in

No. DJA/ Appt. of Law Researcher/318/2020/ 3289 - 3302 - 3301

Dated:- 17.08.2020

1. The Registrar General, High Court of Delhi, New Delhi-110003.
2. Ld. District & Sessions Judge, Headquarters, Tis Hazari Courts.
3. Ld. District & Sessions Judge, South District, Saket Courts.
4. Ld. District & Sessions Judge, North-West District, Rohini Courts.
5. Ld. District & Sessions Judge, South-East District, Saket Courts.
6. Ld. District & Sessions Judge, South-West District, Dwarka Courts.
7. Ld. District & Sessions Judge, East District, Karkardooma Courts.
8. Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts.
9. Ld. District & Sessions Judge, New Delhi District, Patiala House Courts.
10. Ld. District & Sessions Judge, North District, Rohini Courts.
11. Ld. District & Sessions Judge, West District, Tis Hazari Courts.
12. Ld. District & Sessions Judge, North-East District, Karkardooma Courts.
13. Principle Secretary, Department of Law, Justice & Legislative Affairs, Government of National Capital Territory of Delhi, 8th Level, C-wing, Delhi Secretariat, Players Building, I.P. Estate, New Delhi- 110002.

Sub: Filling up 03 vacancies of Law Researchers on Contract Basis at Delhi Judicial Academy.

Dear Madam/Sir,

Kindly find enclosed herewith an Employment Notice (Annexure-A) and Application Format (Annexure-1) for filling up 03 vacancies of Law Researchers on contract basis at Delhi Judicial Academy, as per terms & conditions laid down in the Notice.

Please have it displayed on the Notice Board and Website of your Establishment/Department.

Thanking you,

o/c
Yours faithfully,
17.08.2020

(Virender Kumar Bansal)
Director (Admn.)

Copy forwarded for information to:-

3302 - 3303

1. Hon'ble Chairperson, Judicial Education & Training Programme Committee, Hon'ble High Court of Delhi (by email).
2. P.A. to Ld. Officiating Chairperson/ Ld. Director (Academics), DJA.

o/c
17.08.2020

Director (Admn.)

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Employment Notice

Applications are invited from Indian Nationals born on or after 01.08.1993 **for appointment of 03 Law Researchers** at Delhi Judicial Academy on a consolidated honorarium of Rs. 30,000/- per month (consolidated honorarium Rs.35,000/- per month if extended for second year), initially for a period of one year on contract basis extendable by another one year, at the sole discretion of the Appointing Authority.

Short listed candidates will be called for an Interview. Interview dates will be intimated telephonically/ e-mail lateron.

The candidate must be a Law Graduate from a recognized university. Those who have appeared for the final examination, may also apply. Such candidates, however, will have to produce the proof of having passed the final law examination by the date fixed for holding the interview.

The applications shall be submitted in the prescribed form (Annexure "1").

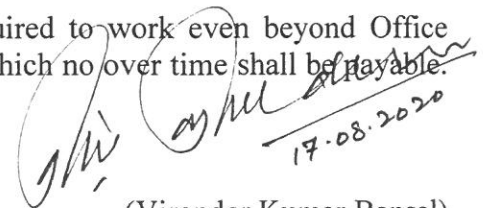
The application shall bear the recent passport size photograph of the applicant and accompanied by self attested copies of relevant documents in support of the information supplied against column no. 9, 10, 11 and 12. The application shall be submitted in a closed envelope, clearly mentioning on the envelope "**Application for appointment as Law Researcher at Delhi Judicial Academy**", addressed to the **Director (Administration), Delhi Judicial Academy, Sector-14, Dwarka, New Delhi-110078**. The application should reach the Academy on or before **25.09.2020** by 4:00 p.m.

The applications be also forwarded through email i.e. Establishment-dja@nic.in alongwith scanned documents.

Applications which are incomplete, unsigned and received after prescribed date and time, shall be rejected summarily and no enquiry will be entertained in this regard.

It may also be noted that the above engagement is a full time job and purely contractual in nature. It would not confer any right of permanent employment at Delhi Judicial Academy. It is also clarified that a Law Researcher will not be entitled to practice or take up any other assignment during the period of he/she works as Law Researcher at the Academy. Any ethical breach by a Law Researcher will be viewed seriously and will disentitle the Law Researcher from receiving a certificate.

The Candidates may also note that they may be required to work even beyond Office hours depending upon the exigency of the research work for which no over time shall be payable. No TA/DA shall be paid to the candidates called for interview.



(Virender Kumar Bansal)
Director (Admn.)

Annexure-“1”

APPLICATION FOR THE VACANCY OF LAW RESEARCHER ON CONTRACT BASIS

1. Name : _____
2. Parent/Spouse Name : _____
3. Date of Birth : _____
4. Gender: : _____
5. Permanent Address (with Pin-Code) : _____
: _____
6. Correspondence Address (with Pin-Code) : _____
: _____
7. Mobile No. : _____
8. E-mail id : _____

Please paste self
attested
photograph here

9. Educational & Professional Qualification (Enclose a separate sheet if space is not enough):-

S. No.	Name of Examination Passed	Year of passing	Grade/Percentage/CGPA	University/Board/ Institute
1				
2				
3				
4				
5				

10. Details of Research Work done, if any :

11. Details of employment in chronological order (Enclose a separate sheet if space is not enough):

S. No.	Name of department / Office	Post Held	From	To	Scale, Basic Pay & Grade pay	Nature of Duties
1						
2						
3						
4						

12. Two References (Necessary) along with the letters from the referees (Name of Referees with designation and other details):

- a. _____
b. _____

DECLARATION

I hereby declare that the information and particulars furnished above are true and correct to the best of my knowledge and belief and nothing has been concealed. I understand that false or inaccurate information in the application will be the basis for rejection/termination.

Place:

Date:

Signature of the Candidate